

50/600

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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MP 20/98 in the page 1 & 2 dtd 20.2.98

O.A/T.A No. 242/96  
R.A/C.P No. ....  
E.P/M.A No. 21/98

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SECTION OFFICER (Judl.)

*Habits*  
31.1.18

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

OA No. 242196

Mr. Lalal Ali Applicant(s)

Union of India Respondent(s)

Mr. B.B. Gogoi & C. Das Advocates for the applicant(s)

Mr. S. Ali & Co. Advocates for the Respondent(s)

Office Notes Date Courts' Orders

This application is in form and within time

C. F. of Rs. 50/-

deposited vide

IPOBD No. 346948

Dated 9.10.96

*S. Ali*  
Dr. Registrar S/10  
15/11

17.10.96

Mr B.B. Gogoi for the applicant.

Mr S. Ali, Sr. C.G.S.C. for the

respondents.

This application has been submitted by the applicant seeking for a direction on the respondents to give compassionate appointment to the applicant who is the brother of late Ajit Ali who was working as Ex-PMT/MAZDOOR-NO 6402686 3 COY ASC (SUP) TYPE "F".

Issue notice on the respondent before admission. Returnable on 29.11.96.

List for consideration of admission on 29.11.96.

*S. Ali*  
Member

21.11.96

Notice issued to the concerned parties

vide No. 3749 Dt. 14.11.96.

trd  
aw  
17/11

29-11-96

Mr. U.C. Das counsel for the applicant. Leave note of Mr. S. Ali Sr. C.G.S.C. Service Report awaited.

List for consideration of Admission on 19-12-96.

*S. Ali*  
Member

16-12-96

Notice duly served on Regd No. 3.

lm  
M  
29/11

*Parth*

19.12.96 None for the applicant. Mr S.Ali Sr.C.G.S.C for the respondents.

15-1-97

1) Notice duly served on Respondant No-3.

2) Show cause has not been filed.

2/21  
15.1

(1) 15.1.97

pg  
M/19/112

6/2  
Member

16.1.97 Mr U.C.Das for the applicant. Mr Ali, Sr.C.G.S.C for the respondents submit that he may be allowed two weeks time to submit show cause.

30.1.97

Show cause has not been filed.

30/1

List for show cause and consideration of admission on 31.1.97.

6/2  
Member

6-2-97

1) Notice duly served on Resport No-3 other Resport are still awaited.

pg  
M/18/11

31.1.97 List on 7.2.1997 for admission.

2) show cause has not been filed.

2/2  
Vice-Chairman

trd  
M/12

13-2-97

1) Notice duly served on Repondant No-3 other Respondent are still awaited.

10.2.97 Let this case be listed on 14.2.1997.

2) show cause has not been filed.

6/2  
Member

2/2  
Vice Chairman

14.2.97.

Mr U.C. Das, learned counsel for the applicant and Mr S. Ali, learned Sr. C.G.S.C. are present. 2/

20-3-97

1) Notice duly served on R-1 & 2.

Show case has not been submitted,

From the record it appears that notices were sent to the respondents by registered post on 11.11.1996. So far respondent No.3 is concerned the Acknowledgment Due has been returned after service. However, for the other respondents the Acknowledgment Dues have not yet been returned after service. As the notices were sent by registered post on 11.11.1996 it can be presumed that the notices have been duly served.

The application is admitted.

List it on 21.3.97.

Vice-Chairman

nkm

21-3-97

Mr. S. Ali, Sr.C.G.S.C. is not present in Court to-day. Mr.A.K.Choudhury, Addl C.G.S.C. informs this Tribunal that the case has already been handed over to Mr.S. Ali. Now he is in charge at the bench when Mr.Choudhury was indisposed. Therefore, he prays short adjournment.

Let this case be listed for order 4-4-97.

Vice-Chairman

lm

22/3

Notice duly served on R-1 & 2. 1 & 2 are still awaited.

Show case has not been submitted.

8.5.97.

4.4.97

1) Service reports are still awaited for R-1 and 2.

2) NO Written statement has been submitted.

3) NO memo of appearance has been filed.

No written statement has been filed. Several adjournments have been granted. Mr S.Ali, learned Sr.C.G.S.C prays for further extension of time. I am not inclined to grant any further adjournment for filing written statement.

Let this case be listed for hearing on 9.5.1997 without written statement.

Vice-Chairman

8/5

4

9.5.97 On the prayer of Mr U.C.Das,  
16 learned counsel for the applicant the  
case is adjourned to 13.6.97 for  
hearing.

  
Vice-Chairman

16.6.97

~~Adjourned. List~~  
~~on 20.6.97.~~

By order  
M  
16/6

pg  
#  
12/5

19.6.97

1) No written statement  
has been filed.

16.6.97. Adjourned. List  
on 20.6.97.

2) Memo of appearance  
not yet filed.

By order  
M.

M 19/6

20.6.97 There is no representation on behalf  
of the applicant. Mr S. Ali, learned Sr. C.G.S.C.,  
is present. The case is dismissed for default of the  
applicant.

  
Vice-Chairman

2.7.97

Copy of the order  
has been sent to the  
D/Act for issuing  
the same to the L/Ad.  
of the parties.

gss  
nkm  
21/6

20.2.98 In view of the order passed  
Misc. Petition No.20/98 the origin  
application is restored to file. Let  
be listed for hearing on 29.5.98.

  
Vice-Chairman

nkm

29.5.98  
M

Adjourn to 19.6.98.

Issued vide J.N.  
2285 & 2286 S,  
37.97  
sh  
3/8

No. WTS has been filed

No. WTS has been filed

19.5.98. Adjourned to 24.7.98

15

By order

317

5

Notes of the Registry

Date

Order of the Tribunal

Notice duly served on R. No. 3. The other respds are still awaited. No. show cause has been filed.

24.7.98

16

Mr A.K. Choudhury, learned Addl. C.G.S.C., on behalf of the Mr S. Ali, learned Sr. C.G.S.C., prays for an adjournment on the ground of personal difficulty of Mr Ali. Let the case be listed on 7.8.98.

*[Signature]*

Vice-Chairman

nkm

MS 20/7

Notice duly served on R. No. 3. The other respds are still awaited. No show cause has been filed.

7.8.98

17

On the prayer of Mr. S.Ali, learned Sr. C.G.S.C. this case is adjourned till 14.8.1998..

List on 14.8.98.

*[Signature]*

Vice-Chairman

trd

MS 10/8

Notice duly served on R.No. 3. No. show cause/w/s has been filed.

14.8.98

18

On the prayer of the learned counsel for the parties the case is adjourned till 28.8.98.

*[Signature]*

Vice-Chairman

nkm

MS 18/8

Notice duly served on R.No. 3. The other respds are still awaited. No. w/s has been filed.

28.8.98

Adjourned to 11-9-98.

By order  
*[Signature]*

No. w/s has been filed.

11.9.98

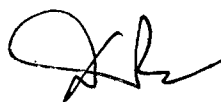

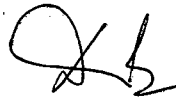
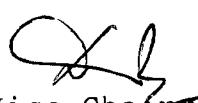
Adjourned to 30.10.98.

By order  
*[Signature]*

Notes of the Registry	Date	Order of the Tribunal
<p>Office to show the name of Mrs. N.D.Goswami, learned counsel for the applicant in the cause list.</p> <p>By order</p>	<p>30.10.98</p>	<p>Mr. G.Sarma, learned C.G.S.C. prays for two weeks adjournment on the ground that the case is likely to be settled out of court. Mrs. N.D.Goswami has no objection appearing on behalf of the applicant. Accordingly the prayer of Mr. Sarma is allowed.</p> <p>List on 13.11.98.</p> <p style="text-align: right;"><i>[Signature]</i> Vice-Chairman</p>
<p><i>Notice duly served in R. No. 3. The other are still awaited.</i></p> <p><i>No. 2/S has been b/w</i></p>	<p>trd</p> <p>13.11.98</p>	<p>Present; Hon'ble Justice D.N.Baruah, Vice-Chairman.</p> <p>Mr. S.Ali, learned Sr. C.G.S.C. submits that the matter is likely to be settled out of court, therefore he prays for two weeks time. Mrs. N.D. Goswami, learned counsel for the applicant has no objection. Accordingly the case is adjourned till 27.11.98.</p> <p>List on 27.11.98.</p> <p style="text-align: right;"><i>[Signature]</i> Vice-Chairman</p>
<p><i>Notice duly served in R. No. 3. The other are still awaited.</i></p> <p><i>Written statement has not been b/w</i></p>	<p>rd</p> <p>27.11.98</p>	<p>On the prayer of Mr S. Ali learned Sr. C.G.S.C. the case is adjourned till 4.12.98.</p> <p style="text-align: right;"><i>[Signature]</i> Vice-Chairman</p>
<p><u>10-12-98</u></p> <p><i>Written statement has not been b/w</i></p>	<p>nkm</p> <p><i>30/11/98</i></p> <p>4.12.98</p>	<p><i>On the prayer of Mr. S. Ali, Sr. C.G.S.C. the case is adjourned to 11-12-98.</i></p> <p style="text-align: right;"><i>By order</i></p>

(7)

X

Notes of the Registry	Date	Order of the Tribunal
<p><u>28-1-99</u>            Written statement            has not been filed.</p> <p>11/1/99</p>	<p>11-12-98</p> <p>MS 23/12/98</p>	<p>There is no representation. Case is adjourned to 15-1-99 for hearing.</p> <p>By Orders.</p>
<p><u>11.2.99</u></p> <p>1) NO written statement has been filed.</p>	<p>15.1.99</p> <p>nkm</p>	<p>There is no representation. The case is adjourned till 29.1.99.</p> <p> Vice-Chairman</p>
<p>2) Notice duly served on R-3.</p> <p>MS 11/2/99.</p>	<p>29.1.99</p> <p>nkm</p>	<p>Two weeks time allowed for filing of written statement on the prayer of A. Deb Roy, learned Sr. C.G.S.C. Fix on 12.2.99.</p> <p> Vice-Chairman</p>
<p><u>18-2-99</u></p> <p>No. written statement has been filed.</p>	<p>MS 11/2/99</p> <p>2.2.99</p>	<p>On the prayer of Mr. A. Deb Roy, learned Sr. C.G.S.C. the case is adjourned till 19.2.99.</p> <p> Vice-Chairman</p>
<p>Notice duly served on R. No. 3. The other are still awaited.</p> <p>1/2/99</p>	<p>trd</p> <p>MS 15/2/99</p>	<p>On the prayer of Mr. A. Deb Roy, learned Sr. C.G.S.C. the case is adjourned till 19.2.99.</p>
<p><u>4-3-99</u></p> <p>Written statement has not been filed.</p> <p>Notice duly served on R. No. 3. The other are still awaited.</p> <p>1/3/99</p>	<p>19.2.99</p> <p>nkm</p>	<p>On the prayer of Mr M. Chanda learned counsel for the applicant the case is adjourned till 5.3.99.</p> <p> Vice-Chairman</p>

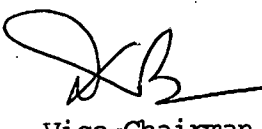



(8)

Notes of the Registry	Date	Order of the Tribunal
<p>11-3-99. 1) Notice duly served on A. No 3. 2) Writters are still awaiting</p>	<p>26.2.99</p>	<p>Adjourned to 12.3.99 D/O By</p>
<p>2) No. Written statement has been filed - 1/3/99</p>	<p>5.3.99</p>	<p>On the prayer of Mr. M.Chanda, learned counsel for the applicant the case is adjourned till 12.3.99.</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p>trd 1/3/99</p>	<p>12-3-99</p>	<p>Adjourned to 26.3.99 By</p>
<p>25-3-99 Written statement has not been filed</p>	<p>26.3.99</p>	<p>On the prayer of Mr. M.Chand, learned counsel for the applicant the case is adjourned till 9.4.99</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p>8-4-99 Written statement has not been filed</p>	<p>9.4.99</p>	<p>Written statement has not been filed. Case is adjourned to 23.4.99.</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p>27-4-99 Written statement has not been filed</p>	<p>23.4.99</p>	<p>Heard in part. The case is adjourned to enable Mr. A. Deb Roy learned Sr.C.G.S.C. to receive instructions, List it on 7.5.99 as per heard.</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p>trd 2/5 24/4/99</p>	<p>trd 2/5 24/4/99</p>	<p>trd</p>

9

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Notes of the Registry	Date	Order of the Tribunal
<p>2-5-99                      writing statement -                      as not done (b/w).                      Notice duly served                      R.No. 3. The other                      re ASH awaited.</p>	<p>7.5.99</p> <p>trd</p>	<p>On the prayer of Mr. M.Chanda,                      on behalf of Ms. N.D.Goswami, the case                      is adjourned till 28.5.99.</p> <p>                      Vice-Chairman</p>
<p>20.8.99                      Copies of the                      Judgment have been                      sent to the D/Sec.                      for issuing the same                      to the parties.                      H. vide Despatch No.                      2669 to 2672 dated                      27-8-99.</p>	<p>28.5.99</p> <p>nkn</p>	<p>Heard the learned counsel for the                      parties. Hearing concluded. Judgment                      delivered in open court, kept in                      separate sheets. The application is                      disposed of. NO order as to costs.</p> <p>                      Vice-Chairman</p>

2

Notes of the Registry

Date

Order of the Tribunal

1. ...  
 2. ...  
 3. ...  
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FR-8-FR

12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.242 of 1996

Date of decision: This the 28th day of May 1999

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

Md Jalal Ali,  
Resident of village Kahara,  
P.O. Sarupeta, Barpeta, Assam.  
By Advocate Mr M. Chanda.

.....Applicant

- versus -

1. The Union of India, represented by the  
Secretary, Ministry of Defence,  
New Delhi.

2. The Director General,  
Army Head Quarter,  
Q.M.G.S. Branch, New Delhi.

3. The Deputy Commandant,  
313 Company Sena Seva Corps,  
(Purti) Prakar 'F', 313 COY ASC,  
(SUP) TYPE "F" C/O 99 APO.

.....Respondents

By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

.....  
ORDER

BARUAH.J. (V.C.)

The applicant is the elder brother of Ajit Ali (since deceased). Late Ali was an employee of the 313 Coy, ASC. He died in harness on 11.7.1991. He was the only earning member of the family. After the death of Ali the applicant, being his brother, applied for compassionate appointment on 4.1.1995. Thereafter the authorities asked the applicant for supply of some documents. Smti Nakjon Bibi- mother of the deceased Ajit Ali was intimated that the case of the

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applicant was under consideration. However no appointment was made. Hence the present application.

2. Heard Mr M. Chanda, learned counsel appearing on behalf of the applicant and Mr A. Deb Roy, learned Sr. C.G.S.C.. Mr Chanda submits that the applicant being one of the members of the family and eligible for appointment he ought to be appointed. Mr Chanda further submits that the deceased Ali was not married at the time of his death and the present applicant is one of his next kins. As the authority has not made any appointment, the present application has been filed.

3. In due course the respondents have entered appearance. However, no written statement has been filed. Mr Chanda today placed before us a communication wherein it is mentioned that the case of the applicant was under consideration. I requested the learned Sr. C.G.S.C. to produce the records. Mr Deb Roy informs that in spite of his best efforts he could not obtain the records.

4. Considering the facts and circumstances of the case I dispose of this application with direction to the respondents to give appointment to the applicant if the applicant is found suitable and if no post is available he shall be appointed as and when such post is available. The respondents shall make endeavour to appoint him as early as possible at any rate within a period of six months from the date of receipt fo this order.

5. The application is accordingly disposed of. No order as to costs.

  
( D. N. BARUAH )  
VICE-CHAIRMAN

17/x  
DISTRICT: BARPETA

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI  
BENCH

An application under Section 19 of the Central Administrative Tribunal Act 1985.

O.A. No. 242 of 1996.

Md. Jalal Ali ... Petitioner.

Versus

Union of India & Others.

... Respondents.

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Filed by -

*Wor*  
Advocae.

*Filed by  
U. C. D. Ch  
Advocate  
14-10-96  
Md. Jalal Ali 3.*

Pinned by  
U. L. D. M.  
AD V. S. G. K.  
W-10776

MD. JALAL ALI '51

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH.

BETWEEN

MD. JALAL ALI

Son of *Mt. Somber Ali*

Village - Kahara,

P.O. Sarupeta,

District - Barpeta (Assam)

... Applicant.

-VERSUS-

1. The Union of India,

represented by the Secretary,

*W.H.* *M/O. Defence,*  
~~Home Department,~~ New Delhi.

2. The Director General,

Army Head Quarter,

D.M.G.S. Branch, New Delhi-11.

*✓* 3. The Deputy Commandant,

313 Company Sena Seva Corps,

(Purti) Prakar 'F', 313 COY ASC

(SUP) TYPE "F" C/O 99 APD.

... RESPONDENTS.

DETAILS OF APPLICATION.

1. Particulars of the applicant:-

Contd...2.

2.

- (i) Name of the applicant : Md. Jalal Ali.
- (ii) Name of the Father : *Ut- Soomber Ali*
- (iii) Age of the applicant : *28 Years.*
- (iv) Designatin and parti-  
culars of the office  
(names & Station) in  
which employed, or was  
last employed before  
ceasing to be in service.
- (v) Office Address :
- (vi) Address for service of : *vill. Khahara.*  
notice. *p.o. Soompta.*  
*Dist. Bardeta.*

2. Particulars of the respondent:-

- (i) Name of the Respondents:- 1. Union of India, Rep-

resented by the ~~Secy.~~ *Secy* ~~Min.~~ *Min.*

*M/O. Defence*  
~~Home Department~~, New  
Delhi-110011.

2. Director General,  
Army Head Hqarter, DMGS  
Branch, New Delhi-11.

3. Deputy Commandant,  
313 Company Sena Seva  
Corps(Furti)Prakar 'F'

Contd...3.

16  
Md. Jalal Ali



3.

313 COY ASC(SUP) TYPE

'F', C/O 99 APO.

(ii) Name of father/Husband :-

(iii) Age of the Respondent :-

(iv) Designation & Particulars  
of office (name & station)  
in which employed :-

(v) Office address. :-

(vi) Address for service of notice. 1. Union of India, represented by the Secy. Home

Department, New Delhi-11.

2. Director General,  
Army Head Quarter, QMGS  
Branch, New Delhi-11.

3. Deputy Commandant,  
313 Company Sena Seva  
Corps (Purti) Prakar 'F'  
313 COY ASC (SUP)TYPE 'F'  
C/O 99 APO.

3. Particular of the order against which application  
is made.

The application is against the following:-

(i) Order No. \_\_\_\_\_ With reference to Annexure

(ii) Date \_\_\_\_\_

(iii) passed by \_\_\_\_\_

(iv) subject in brief \_\_\_\_\_

Contd...4.

Md. Jalal Ali

4.

4. Jurisdiction of the Tribunal:

The application declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. Limitation:-

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunal Act, 1985.

6. Facts of the case :

(a) That the humble applicant begs to state that his elder brother Late Ajit Ali was working as Ex-PMT/MAZDOOR-NO 6402686 313 COY ASC (SUP) TYPE "F" C/O 99 APO, who died in harness on 11.7.91, while he was working in the office of the C/O 99 APO.

A dead certificate issued by the Army Hospital is annexed herewith as ANNEXURE-I.

(b) That the applicant submits that at the time of death Late Ajit Ali left the following heirs:

- (i) Smti. Nakjan Bibi - Mother.
- (ii) Sri Jalal Ali - Brother

(c) That the applicant submits that there is no service holder in the family of Late Ajit Ali.

Contd...5.

Mod. Jalal Ali

(d) That, there is a provision for appointment on compassionate ground to a son or daughter or near relative of a Government servant who died in harness including death by suicide, having his family in immediately need of assistance, when there is no other earning member in the family. Instructions have been issued from time to time laying down the principles to be followed in making compassionate appointments of sons/daughters/near relatives of deceased government servants.

(e) That the applicant submits that he has passed the B.A. Final Examination from B.H.B.College, Barpeta, under Gauhati University, Assam in the year 1992.

The said B.A. passed certificate is annexed herewith and marked as Annexure -II.

(f) That the applicant begs to state that there is no earning member in the family of the applicant. After passing the B.A. Examination this application remain unemployed.

(g) That the applicant submits that after death of his brother Ajit Ali the applicant requested the respondent No.2 and 3 to appoint him in any post 313 COY ASC (SUP) TYPE "F". On several occasion by

6.

filing application and the respondents authority also showing their interest to absorb the applicant in 313 COY ASC (SUP) TYPE "F". On several occasions the authority concerned asked the applicant to supply necessary documents for his appointment and the applicant also supplied all such papers before the concerning authority in time.

The copy of the said corresponding letters are annexed herewith and marked as Annexure-III series.

(h) That the humble applicant begs to state that although the applicant supplied all necessary documents for his appointment in the 313 COY ASC (SUP) TYPE "F" on compassionate ground the respondents till date not appointed the applicant, so, this applicant filed this appeal petition before this Hon'ble Tribunal for ends of justice.

7. Details of the remedies exhausted :-

The applicant after death of his elder brother Ajit Ali, applied before the respondent No. 2 and 3 to appoint him on compassionate ground in 313 COY ASC (SUP) TYPE "F" but till date the respondents did not consider his prayer.

8. Matters not previously filed or pending with any other Court.

Contd...7.

20  
Md. Jalal Ali

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any court of law or any other authority or any other Bench of the Tribunal and nor any such application, writ petition or suit is pending before any of them.

9. Relief(s) sought:-

In view of the facts mentioned in para 6 above the applicant prays for the following relief(s):-

(i) That the applicant is the brother of the Late Ajit Ali Ex-PMT/MKAZ/DDOR-NO. 6402686 313 COY ASC (SUP)TYPE "F" C/D 99 APD who died in harness on 11.7.91, and after the death of his brother, the applicant applied for his appointment on compassionate ground in the 313 COY ASC (SUP)TYPE "F", but till date the authority concerned did not appoint him on compassionate ground. The humble applicant prays that this Hon'ble Tribunal is kind enough to direct there-spondents to appoint the applicant in any post under 313 COY ASC (SUP) TYPE "F" on compassionate ground.

10. Interim order, if any prayed for.

11. Does not arise.

21

Mod. J. Lal Ali.

12. Particulars of Bank Draft/Postal Order in respect of the application Fee.

1. Number of Indian Postal Order (s). 346948
2. Name of the Issuing Post office. G.P.O. Guwahati
3. Date of Issue of Postal order(s) 9-10-96
4. Post office at which payable. G.P.O. Guwahati

13. List of enclosures:-

1. Appeal Application.
2. Verification.
3. Annexure - I.
4. Annexure - II.
5. Annexure - III.
6. Annexure - IV - 1
7. Annexure - V - 2
8. Annexure - VI - 3.
9. Annexure - VII - 4.
10. vakalat nama.

VERIFICATION

I, Md. Jalal Ali, son of Late Somser Ali, aged about 28 years working as xxx in the office of xxx resident of village Khahara, P.O. Sarupeta, District Barpeta do hereby verify that the contents of para 1, 2, 3, 4, 5, 7, 8, 9 are true to my personal knowledge and para 6 believed to be true on legal advise and that I have not suppressed any material fact.

Md. Jalal Ali.

Signature of the Applicant.

Date : 14-10-96

Place : Guwahati

To

The Registrar

NON-ENTITLED CASE

DISCHARGE SLIP

सं से० वि० से० फा०-11  
A. F. M. S. F.-11.

100 (MED)

Ag-354

दाखिला और रुखसत रजिस्टर की क्रम सं०  
Serial No. A & D Book NE 10791

नाम Name  A ALI	2. रैंक/रेट Rank/Rate  CIVILIAN	3. सेवा नं० Service No.  6402686	4. यूनिट/जहाज Unit/Ship  313 Coy ASC Ssg	5. सेवा Service थलसेना/नौसेना/वायुसेना ARMY/NAVY/AIR FORCE  Civ
दाखिल की तारीख Date of admission  09-7-91 2030	7. रुखसत की तारीख Date of discharge  11-7-91 1820	8. अंतरराष्ट्रीय कूट सं० International Code No.  578	9. निदान Diagnosis  HAEMATEMESIS (CIV)  ? CAUSE NOT KNOWN	

परिचय की जाती है की उपर्युक्त सैनिक को  
above named is recommended

D.F.H.  
Advised for the lecturer in Med College Coovara

चिकित्सा अधिकारी/वरिष्ठ चिकित्सा अधिकारी के हस्ताक्षर  
Signature of M.O./S.M.O.

तारीख/Date

Handwritten signature

प्रमाणपत्र की संख्या/84-85-सीसमूटके-प्रति 124-1-30-38-11900.000.

प्रमाणपत्र की संख्या/84-85-G.P.T.C-(M-124)-30-3-87-1,996,000.

प्रमाणपत्र की संख्या/84-85-G.P.T.C-(M-124)-30-3-87-1,996,000.

प्रमाणपत्र की संख्या/84-85-G.P.T.C-(M-124)-30-3-87-1,996,000.

Handwritten signature and notes at the bottom



OFFICE OF THE PRINCIPAL B. H. B. COLLEGE



PO. SARUPETA  
Dist. Barpeta, Assam,

This is to certify that Shri/Smti Md. Jalal Ali  
was a Student of H. S. B. A. 3rd yr class  
of this College during the Session 1991-92

He/She appeared at and passed/could not pass the B. A.  
Part II final Examination of the A. H. S. E. Council/Gauhati  
University under Roll No. 2175 No. 41 in the year 1992 He/She  
was placed in the Simple Division/1st class/Second class with Major  
in Subject

Office Seal

*[Handwritten signature]*  
28/12/92

Entered & checked by

*[Handwritten signature]*  
B. H. B. COLLEGE  
SARUPETA  
*[Handwritten initials]*

*[Handwritten signature]*  
28/12/92  
Principal, B. H. B. College.  
PO. Sarupeta

-12-

Annex. III Series  
REGISTERED BY POST

313 Coy ASC (Sup) Type 'F'  
C/O 99 APO

|| Feb 95

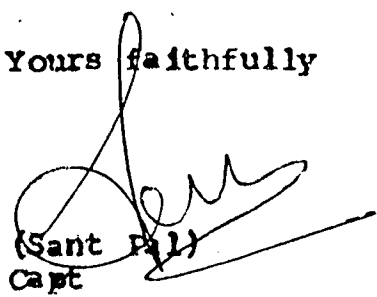
573/Civ/P

Widow Smt Nekjon Bibi  
Mother of Late Ajit Ali  
Vill - Kahara  
PO - Sarupeta  
Dist - Barpeta (Assam)  
Pin - 781318

PRAYER FOR FAMILY PENSION/COMPASSIONATE  
APPOINTMENT OF MY SON MD JALAL ALI

1. Refer to your Application No 6402686/Late/AA/13/95 dated 04 Jan 95 received on 01 Feb 95.
2. Your case is under consideration, you are requested to forward the following documents at an early date for our onward submission to higher Headquarters duly completed :
  - (a) Income certificate attested by 1st Class magistrate in quintuplicate.
  - (b) School certificate, mentioned in your above quoted application in para 6 (a) to (g) (In original) alongwith photo copy in quintuplicate.
  - (c) Affidavit copy in quintuplicate.
  - (d) A fresh application from the individual ie Md. Jalal Ali in quintuplicate.
  - (e) Cast certificate in quintuplicate.
  - (f) Birth certificate in quintuplicate.
3. An early action is requested please.

Yours faithfully



(Sant Pal)  
Capt  
Adm Offr  
for Comdt

Copy to :-

HQ 101 Area (ST) - For info wrt above quoted application.  
C/O 99 APO

REGISTERED BY POST

313 Coy ASC (Sup) Type 'F'  
C/O 99 APO

579/Civ/P

25 Apr 95

Widow Smt Nekjon Bibi  
Mother of Late Ajit Ali  
Vill - Kahara  
PO - Sarupeta  
Distt - Berpeta  
Pin - 781318

PRAYER FOR FAMILY PENSION/COMPENSATION  
APPOINTMENT OF MY SON LATE JALAL ALI

1. Refer to HQ 101 Area letter No 36287/A/Civ/ST12 dated 10 Apr 95 and your application No 6402686/Late/AA/13/95 dated 04 Jan 93 received on 01 Feb 95.

2. Your case is under consideration hence you are requested to forward the following documents complete in all respect at the earliest to this office for our further necessary action :-

- (a) Income certificate duly attested by 1st class magistrate in quadruplicate.
- (b) School certificate in original mentioned in para 6.(a) to (g) your above quoted application. Also please forward five photostatic copies of the same.
- (c) Five copies of affidavit.
- (d) Five copies of fresh application from Late Jalal Ali
- (e) Five copies of Cast Certificate.
- (f) Five copies of Birth Certificate.

3. You are requested for early forwarding of above mentioned documents.

( Lt Col )  
Lt Col  
Dy Comdt  
for Offg Comdt

Copy to :-

HQ 101 Area (ST) - for info wrt your letter No 36287/A/Civ/  
C/O 99 APO ST-12 dated 10 Apr 95 .

/Sdhu/

-14-

Annex-III-2

REGISTERED BY POST ✓

313 Company Sena Seva Corps  
(Purti) Prakar 'F'  
313 Coy ASC (Sup) Type 'F'  
C/O 99 AFO

579/Civ/P

17 Aug 95

M.D. Jalal Ali  
S/O Late Ajit Ali  
Vill - Kahara  
Po - Sarupeta  
Distt. Barpeta (Assam)  
Pin - 781318

EMPLOYMENT ASSISTANCE TO THE DEPENDENTS OF  
DECEASED GOVT SERVANTS WHO DIED IN HARNESS

1. Ref HQ 101 Area letter No 36297/Civ/A/SP-12 dt 11 Aug 95.
2. You are requested to forward the following document ~~in~~ in original at the earliest for our further necessary action please.
  - (a) Court Affidavit ✓
  - (b) Education Certificate ✓
  - (c) Income certificate ✓
3. An early action is requested.

*A K Mehta*

( A K Mehta )  
Lt Col  
Dy Comdt  
for Offg Comdt

313 Coy ASC (Sup) Type 'F'  
C/O 99 APO


20 Dec 95

579/Civ/P

HQ 101 Area (ST)  
C/O 99 APO

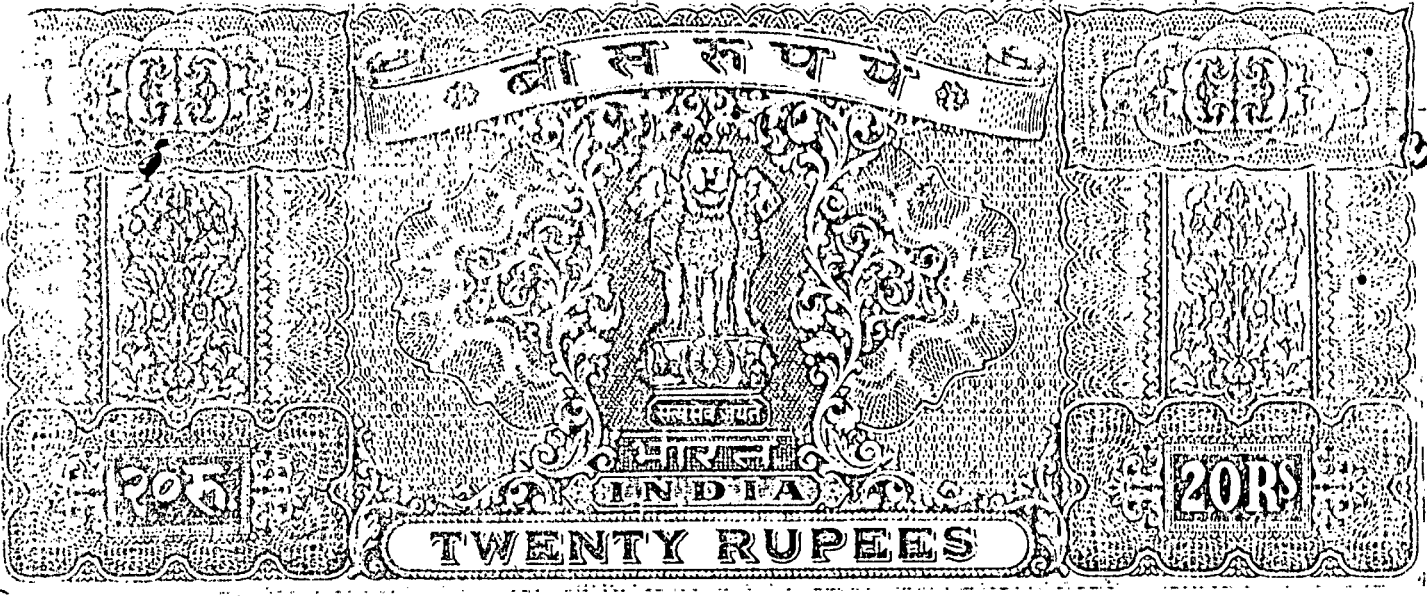
EMPLOYMENT ASSISTANCE SHRI MD JALAL ALI  
BROTHER OF LATE QPM AJIT ALI OF 313 COY  
ASC (SUP) TYPE 'F' C/O 99 APO

1. Ref your HQ letter No 36287/ST12(Civ) dt 29 Nov 95.
2. A Copy of SRO 146/76 regarding qualification require for a Fire Man Gde-II and fitness certificate (Medical Cert att) as per ser No 7, Note II of the ibid SRO in respect of Shri Md Jalal Ali, B/O Late QPM Ajit Ali of this unit is submitted herewith in quadruplicate as desired please.
3. Please ack.

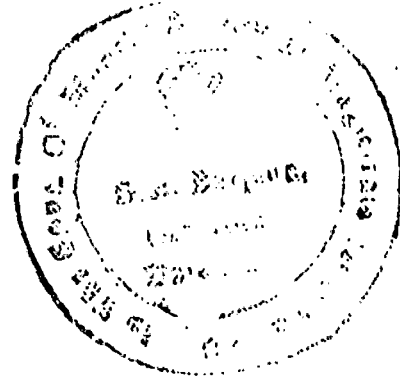
  
( S Tyagi )  
Capt  
Adm Offr  
for Offg Comdt

Encls : 126 Only  
/Madhu/

Shri Md Jalal Ali - for info.  
B/O Shri QPM Ajit Ali  
Vill ~~xxxxx~~ - Kahara gaon  
Post - Sorupeta  
Distt - Barpeta (Assam)  
Pin- 781318



Sworn and affirmed  
 and declared by the  
 parent and valid  
 of by M. Rah,  
 District  
 Bar Association



REC'D

Smt. Nekj...

AFFIDAVIT

I, Smt. Nekjon Bibi W/O Lt Samsir Ali  
 aged about 65 years by caste Muslim  
 by religion Islam of the village Kachh  
 P.S. Barabanki, P.S. Dist. Barabanki  
 (Assam) do hereby solemnly affirm and  
 declare as follows:-

1. That I am Indian by birth and res-  
 iding permanently under the referred  
 address.
2. That Md. Jalal Ali is my own son  
 having no other service, My other son  
 Lt Md. Ajit Ali had served as Ex-PMT/M  
 DOR-NO 6402686 343 Coy A.S.C (sup) Typo't  
 39 A.P.O. My said Lt son had maintained my  
 family but now I have no means to survive.
3. That this affidavit will be used for the purpose  
 that Md. Jalal Ali is my own son and to be  
 service in place of my Lt son Ajit Ali

16(A)  
 195

deponent  
 sworn to  
 personally  
 identified

5-95

The above statements are true and this af-  
 fidavit is written according to my own deposition  
 and I put my signature on 8-5-55 at Barabanki

M. S. ...  
 SARPST